

Letter No.: TR_DNC-Comment/01200823/103

23rd January, 2008

To
Shri N. Parameswaran,
Principal Advisor (RE)
Telecom Regulatory Authority of India
New Delhi.

Subject: Comments on the short consultation paper "Amendment to the Telecom Unsolicited Commercial Communications (UCC) Regulations, 2007, dated: 16th January 2008"

Dear Sir/Madam,

This is with reference to the above mentioned subject. We would like to Thanks the authority to initiate the process of "Penalize the Service Provider" on any non-compliance in regards with the UCC regulation.

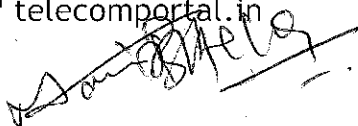
This step will support the consumer to have the better service at least in *successful* registering his/her number in Do Not Call register. As of date, there are many operators who are unable to provide the "absolute" service what the authority has mentioned in his UCC regulation dated: 5th June, 2007. Here, we would like to give one small example to the authority that "*No service provider is giving the option of Register your number in DND list to their new subscribers at the time of enrollment.*" In this regards we have submitted our survey status/report with the authority in our letter no.: TR_DNC/01200823/101, dated: 23rd January, 2008.

We would also like to add that TRAI should more tighten the process of non-compliance of the regulation by adding the *stop the operator to offer that service in which he fails to compliance the regulation and also made the clause to refund the money which he charged from the customer (with interest).*

We request the authority to consider the above mentioned comments while making the final direction/regulation.

Thanking you

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(Authorized Signatory)